

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00366/2020

Dated Thursday the 13th day of August Two Thousand Twenty

**CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)
HON'BLE SHRI. T. JACOB, Member (A)**

(Through Video Conferencing)

S.Sambasivamurthy, S/o. P. Shanmugam,
127/7, C-Sector, VG Rao Nagar,
Katpadi, Vellore 632007.

....Applicant

By Advocate M/s. C. Vigneswaran

Vs

1.Union of India,
rep by Under Secretary to Government,
Ministry of Labour and Employment,
Shram Shakti Bhavan,
Rafi Marg, New Delhi 110001.

2.Regional Provident Fund Commissioner -I,
Employees Provident Fund Organization,
Regional Office, S-1,
TNHB, Phase III,
Sathuvachari,
and Vellore 632009.

3.Regional Provident Fund Commissioner – II,
The Additional Central Provident Fund Commissioner (HQ),
Chennai and Puducherry Zone,
Chennai 600014.Respondents

ORAL ORDER

(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))

This OA has been filed seeking the following reliefs :

- "i. To quash the order of the second respondent in Proceedings No. TN/VLR/ADM-1/56-J/2020-21 dated 01.05.2020.
- ii. To consequently direct the respondents to reinstate the applicant with all benefits including continuity of service and
- iii. Pass such further or other orders as may be deemed fit and proper in the facts and circumstances of the case and thus render justice."

2. Heard Mr. C. Vigneswaran, Counsel for the applicant and he has submitted that he has served advance notice on the Counsel for the respondents but however, none appeared for the respondents. Counsel for the applicant further submits that he completed 55 years of age on 19.06.2020 whereas they have passed a compulsory retirement order almost one month before on 01.05.2020. Counsel for the applicant submits that he has given three representations, the last one being dt. 12.06.2020 which have not been disposed of by the respondents. Let it be as it is.

3. Without going into the merits, we are disposing of the OA with a direction to the respondents to pass a reasoned and speaking order on the representations

submitted by the applicant within a period of two months from the date of receipt of a certified copy of this order.

4. OA is disposed of at the admission stage.

(T.Jacob)
Member(A)

(S.N.Terdal)
Member(J)

13.08.2020

SKSI